

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

IN THE MATTER OF:

Sudha Rani Tayal

Vs

M/s. Vintron Communication Pvt. Ltd.

Item No.-205

(IB)-1492(ND)2019

....Applicant

....Respondent

SECTION

Under Section – 7 of IBC, 2016

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

Order delivered on 06.01.2020

PRESENT:

For the Applicant

: Adv. Vikky Dang

For the Respondent

:

ORDER

Ld. IRP has put in appearance and informed that the first CoC meeting was convened on 14.11.2019 but it could not be held because the sole financial creditor Ms. Sudha Rani informed that she is the mother of the CD and since she is related with the CD and in view of Section 21 (4), in absence of other financial creditor the meeting could not be held. Considering these facts, notice be issued to the financial creditors by all modes including process of the bench. Affidavit of service to be filed by the next date of hearing. List the case on 22.01.2020.

-Sol-

(SUMITA PURKAYASTHA)
MEMBER (T)

-Sel-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)